

etc, are being undertaken.

(b) No specific measures have been suggested by the World Bank with regard to stabilising the agricultural surplus.

(c) Question does not arise.

Unauthorised Constructions in Delhi

365. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have taken any decision on the recommendations made by the Committee appointed to go into the problem of unauthorised constructions in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) As per High Court's directions, the Unified Building bye-laws have been taken up for amendment. Administrative steps to strengthen the existing machinery for preventing encroachment and unauthorised construction have also been undertaken by the DDA, NDMC and MCD in their respective areas.

(c) Does not arise.

Influx of Chakmas from Bangladesh

366. KUMARI PUSHPA DEVI SINGH:
DR. AMRIT LAL KALIDAR
SHRI LAL K. ADVANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a fresh influx of refugees, mostly Buddhist Chakmas, from the Chittagong Hill Tracts of Bangladesh into Tripura and other parts of the country;

(b) if so, the number of such refugees who have entered Tripura and other parts of the country since January, 1992;

(c) whether any Joint Task Force is proposed to be constituted by India and Bangladesh to tackle the situation;

(d) if so, the details thereof; and

(e) the policy of the Government regarding such refugees who do not wish to return to Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Reports have been received from the Government of Tripura that a fresh influx of tribal refugees from CHTs of Bangladesh to that State has commenced since April, 1992. No such report from other States in the NE region has been received.

(b) The number of refugees who have entered Tripura since April, 1992, is about 2800.

(c) and (d). During the visit of the Prime Minister of Bangladesh to India in May, 1992, the Prime Ministers of the two countries agreed to arrange speedy repatriation of all Chakma refugees to Bangladesh in full safety and security. The Bangladesh side agreed to set up a representative political-level Committee that would encourage the refugees to return. The Indian side assured that its authorities would cooperate fully in the process of repatriation.

(e) The Policy of the Government is to